GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA STARRED QUESTION NO.265 TO BE ANSWERED ON 06.12.2019

RO Systems

*265. SHRI G.S. BASAVARAJ:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the National Green Tribunal (NGT) has been demanding immediate notification pertaining to the prohibition on the use of Reverse Osmosis (RO) systems which result in wastage of almost eighty per cent of the water;
- (b) if so, the details thereof;
- (c) whether the NGT order has been issued with a rider that wherever RO has to be permitted, it will be subject to the condition of recovery of water to the extent of more than sixty per cent and if so, the details thereof;
- (d) whether NGT has formalized the deadline for issue of notification by the Government as 31 December 2019; and
- (e) (if so, the details thereof)

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) to (e): A Statement is laid on the Table of the House.

Statement referred to in parts (a) to (e) of Lok Sabha Starred Question No. 265 due for reply on 06.12.2019 regarding 'RO Systems' by SHRI G.S. Basavaraj, Hon'ble Member of Parliament

- (a)to (c) Hon'ble NGT in O.A. 134 of 2015 titled 'Friends through its General Secretary versus Ministry of Water Resources' *vide* its order dated 20.05.2019 has directed the Ministry of Environment, Forest and Climate Change to issue appropriate notification prohibiting use of RO where TDS in water is less than 500 mg/l and wherever RO is permitted, a requirement is laid down for recovery of water be more than 60%.
- (d) & (e) Yes Sir. Hon'ble NGT vide order dated 04.11.2019 has formalised the deadline to issue notification by the Ministry of Environment, Forest and climate Change as 31st December 2019.
